

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 424 of 2020

Bhiman Karmali ... Appellant

Versus

The State of Jharkhand ... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : M/s. Achyut Swaroop Mishra, Advocate

For the State : M/s. Lily Sahay, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A No.4384 of 2020

4/ 14.09.2020. This interlocutory application has been filed for condonation of delay of 52 days in filing the appeal.

In view of the statements made in the interlocutory application, the delay in filing the appeal is hereby, condoned.

The aforesaid interlocutory application stands allowed.

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This appeal will be heard. Admit.

Issue Notice.

Call for the scanned copy of the Lower Court Records.

The prayer for bail of the appellant shall be considered after receipt of the Lower Court Records.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

BS/-